

ACT No. VII of 1940

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
11th March, 1940.)

**An Act to facilitate the changing of the date on which
the annual accounts of the Reserve Bank of India
are closed.**

WHEREAS it is expedient that certain provisions
should be made to facilitate the changing of the
date on which the annual accounts of the Reserve
Bank of India are closed ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Reserve Bank ^{Short title}
of India (Closing of Annual Accounts) Act, 1940. ^{and extent}

(2) It extends to the whole of British India.

2. In this Act "the Bank" means the Reserve ^{Definition,}
Bank of India constituted by the Reserve Bank of
India Act, 1934.

II of 1934.

II of 1934.

3. Notwithstanding anything to the contrary con- ^{Power to}
tained in the Reserve Bank of India Act, 1934, or the ^{close accounts.}
regulations made under section 58 thereof the Bank ^{at expiry}
may, for the purpose of facilitating the changing of the ^{of period of six}
date on which the annual accounts of the Bank are ^{months.}
closed, close its accounts as at the close of business on
the 30th day of June, 1940, and convene a general
meeting (which shall be an annual general meeting
within the meaning of the said Act) at a place where
there is an office of the Bank within six weeks from the
date on which the accounts are closed :

Provided that this general meeting shall not be
held at the same place as that at which the imme-
diately preceding annual general meeting was held.

4. References

Price anna 1 or 1½d.

*Reserve Bank of India (Closing of [ACT VII OF 1940.]
Annual Accounts)*

Application of
Act II of 1934
when accounts
are closed
under section 8.

4. References in sub-section (2) of section 14, section 52 and sub-sections (2) and (3) of section 53 of the Reserve Bank of India Act, 1934, to annual accounts, annual balance-sheet, the auditors' report upon the annual balance-sheet and accounts, and the report of the Central Board on the working of the Bank throughout the year, shall be deemed to include references to the accounts, balance-sheet, auditors' report and the report of the Central Board in respect of a period of six months ending on the 30th day of June, 1940.

Interpretation
of section 47,
Act II of 1934.

5. For the purposes of section 47 of the Reserve Bank of India Act, 1934, the net profits of the Bank for the period of six months ending on the 30th day of June, 1940, shall be deemed to be "net annual profits" but the cumulative dividend referred to in that section as payable out of such profits shall be payable at the rate of one and three quarter per cent.

Power to
make regula-
tions.

6. The Central Board of Directors of the Bank may, with the previous sanction of the Central Government, make regulations to provide for any matter for which provision is necessary or convenient in connection with the changing of the date on which the annual accounts of the Bank are closed, and in particular and without prejudice to the generality of the foregoing power for the manner in which the amount, if any, of the additional dividend referred to in section 47 of the Reserve Bank of India Act, 1934, shall be calculated in respect of the period of six months ending on the 30th day of June, 1940.